

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.313/TL/2024

Subject : Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 with respect to grant of Transmission Licence to Rajasthan IV E Power Transmission Limited.

Petitioner : Rajasthan IV E Power Transmission Limited (RIVEPTL).

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Petition No. 316/TL/2024

Subject : Application under Section 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 with respect to grant of Transmission Licence to Rajasthan IV A Power Transmission Limited.

Petitioner : Rajasthan IV A Power Transmission Limited (RIVAPTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Petition No. 317/TL/2024

Subject : Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 with respect to grant of Transmission Licence to Rajasthan IV C Power Transmission Limited.

Petitioner : Rajasthan IV C Power Transmission Limited (RIVCPTL).

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **13.1.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Vikas Kumar, RIVEPTL & RIVCPTL
Ms. Sriya Polepally, RIVAPTL
Shri Ranjeet S. Rajput, CTUIL
Shri Akshayvat Kislay, CTUIL



Record of Proceedings

The representatives of the Petitioners submitted that vide orders dated 3.12.2024 (in Petition No.313/TL/2024), 7.12.2024 (in Petition No. 316/TL/2024), and 16.12.2024 (in Petition No. 317/TL/2024), the Commission has already held that the Petitioners herein are eligible for the grant of a transmission licence and consequently, directed to issue the public notice under Section 15(5)(a) of the Electricity Act, 2003 ('the Act') inviting the suggestions or objection to the grant of a transmission licence to the Petitioners. However, in response thereof, no suggestion or objection has been received.

2. The representative of the Respondent, CTUIL, submitted that in terms of the Record of Proceedings for the hearing dated 30.12.2024, the matter regarding the alignment of various Packages of Rajasthan Ph IV Part 2 (5.5 GW), i.e., Part A, C & E with Part B & D by amending the respective TSAs was discussed and agreed upon in the recent 26th NCT meeting held on 6.1.2025. However, the minutes of the said NCT meeting are awaited and CTUIL may be permitted to file such minutes after they are issued.

3. Considering the submissions made by the representative of the Petitioners and CTUIL, the Commission directed the CTUIL to file a copy of the minutes of the said NCT meeting, as indicated above, within two weeks.

4. Subject to the above, the Commission reserved the matters for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)